

# High Court of Madhya Pradesh: Jabalpur

## Notice

No.E./3997

date.05.06.2017

In the meeting of Hon'ble Indian Law Reports (MP) Committee held on 28.04.2017 following resolution has been passed:

"Resolved that a notice be again issued to all the Secretarial Staff posted with Hon'ble Judges, directing them to invariably type all AFR Judgments on judgment sheets rather than order sheets and also that cover/title page of the AFR Judgment should contain all the 9 necessary particulars of the case enumerated below:

- 1 Case No
- 2 Parties Name
- 3 Date of Judgment
- 4 Bench constituted of Hon'ble Justice ..... and Hon'ble Justice....
- 5 Judgment delivered by Hon'ble Justice.....
- 6 Whether approved for reporting.....
- 7 Name of counsels for parties.....
- 8 Law laid down.....
- 9 Significant paragraph numbers.....

It is further resolved that all the Secretarial Staff be impressed upon that non-compliance of the Notice will be viewed seriously on administrative side

The Principal Registrar (Judicial) and the Principal Registrar of benches at Indore and Gwalior shall ensure compliance of the resolution passed by the Committee"

For purposes of compliance of the said resolution, I have been directed to issue notices to the Secretarial Staff posted with Hon'ble Judges and to submit the compliance report thereof for being placed before the next meeting of the Committee.

All the secretarial staff posted with Hon'ble Judge is, therefore, directed to invariably type all AFR Judgments mentioning necessary particulars of the case, as resolved and extracted above, in the cover title page of the Judgments/Orders which are marked AFR by Hon'ble Judge concerned. Further, all such judgments/orders, marked as AFR by Hon'ble Judges, must be printed on judgment sheets rather than order sheets.

Note that failure in the matter of compliance of the abovementioned resolution would be seriously viewed and would invite the clutches of disciplinary proceedings under the relevant Rules on administrative side.



(U.S. Dubey)  
Registrar-cum-PPS

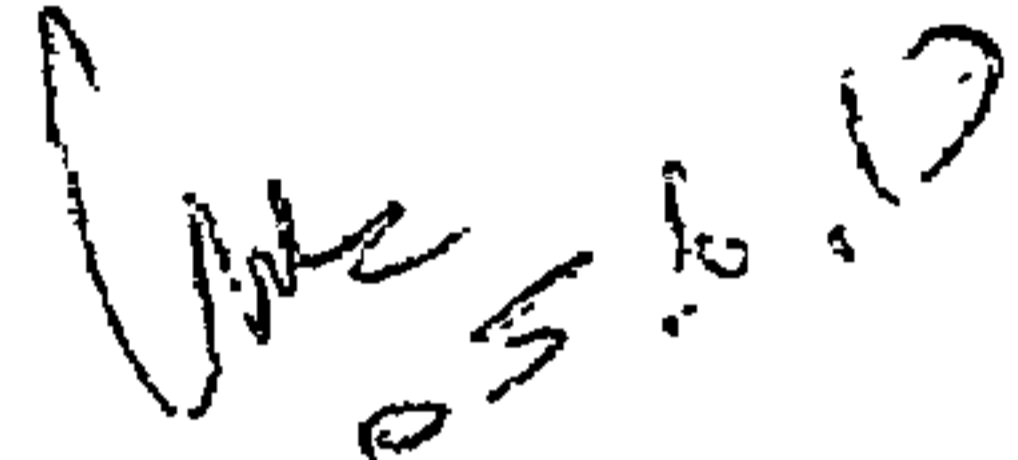
Emdt. No E/3997

Jabalpur, dated 05 June, 2017

Copy forwarded to:-

- 1- Principal Registrar, High Court of Madhya Pradesh Bench Indore/Gwalior with a request to circulate the notice amongst the Secretarial Staff attached to the Court of Hon'ble Judges.
- 2- Shri/Smt./Ku. \_\_\_\_\_ Private Secretary, High Court of Madhya Pradesh, Jabalpur
- 3- Shri/Smt./Ku. \_\_\_\_\_ Personal Assistant, High Court of Madhya Pradesh, Jabalpur
- 4- Shri/Smt./Ku. \_\_\_\_\_ Stenographer, High Court of Madhya Pradesh, Jabalpur

For information and necessary action.

  
(CHANDRESH KUMAR KHARE)  
REGISTRAR (ADMN.)